



2026:AHC:17320

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 44687 of 2025

Tej Bahadur Singh And 5 Others

.....Petitioner(s)

Versus

State Of U.P. And 16 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Syed Wajid Ali
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. In the appeal filed by the private-respondents under Section 207 of the U.P. Revenue Code, 2006, Case No.1344 of 2025 Computer Case No.C202505000001344 (Yogendra Singh & others vs. Tej Bahadur Singh and others), order of status quo has been passed by the Additional Commissioner (Judicial), IInd, Gorakhpur Division, Gorakhpur on 19.11.2025.

2. Aggrieved against the aforesaid, the petitioners have preferred the present writ petition.

3. It is argued that as stated in paragraph-34 and 35 of the writ petition that private-respondents are making unnecessary interference in the possession of the petitioners and they are also making efforts to somehow dispose the property of the petitioner. It is further argued that if the private respondents are succeed in their goal to dispose of the property without therebeing any title over the same, then it will create multiplicity of ligations and also cause unnecessary impediments.

4. Heard counsel for the petitioners, learned Standing Counsel appearing on behalf of Respondent Nos.1, 2 & 11 and Shri Sudhir Bharti, learned counsel appearing on behalf of Respondent Nos.9 & 10 and perused the record.

5. From perusal of the order dated 19.11.2025 passed by the Respondent No.2 namely Additional Commissioner (Judicial), IInd, Gorakhpur Division, Gorakhpur it is clear that interim order of status quo has been granted which according to petitioners is continuing even today. In case the private-respondents are trying to sale out the property in dispute then the petitioners are free to move a proper application for initiating contempt proceedings against the private-respondents.

6. Apart from the same by the said order, the petitioners were directed to submit their written submission on or before 01.12.2025. It is not in the knowledge of the counsel for the petitioners that whether any writ petition filed by the petitioners before the appellate court or not.

7. In this view of the matter and also in the interest of justice, without interfering with

the order dated 19.11.2025, the present writ petition is **disposed of finally** permitting the petitioners to file a reply in the aforesaid appeal within a period of **two weeks** from today. If it is so, the Respondent No.2 will decide the entire appeal, **expeditiously** and without granting unnecessary adjournment.

(Prakash Padia,J.)

January 27, 2026

Swati